

Central Administrative Tribunal  
Principal Bench

RA 262/2004 & MA 2155/2004  
in  
OA 848/2003

New Delhi, this the 12<sup>th</sup> day of May, 2006

Hon'ble Mr. Justice M. A. Khan, Vice Chairman (J)  
Hon'ble Mr. V.K. Agnihotri, Member (A)

Shri C.R. Raikwar,  
Under Secretary (Dismissed)  
University Grants Commission,  
R/o B-54 (Gali No. 9), Shashi Garden,  
Patparganj, Delhi – 110 091.

...Applicant

(By Advcoate: Shri Saba Rehman proxy for shri Amitesh Kumar)

-versus-

The University Grants Commission  
Through its Chairman  
Bahadur Shah Zafar Marg,  
New Delhi.

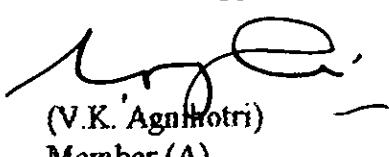
...Respondents

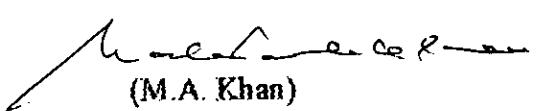
(By Advcoate: Shri VSR Krishna)

**ORDER (ORAL)**

**By Justice M.A. Khan, Vice Chairman (J):**

Learned counsel for the applicant has stated that since Writ Petition has been filed challenging the impugned order before the Hon'ble High Court of Delhi, the applicant does not press this Review Application and the same may be dismissed as withdrawn and The Review Application is accordingly dismissed as withdrawn.

  
(V.K. Agnihotri)  
Member (A)

  
(M.A. Khan)  
Vice Chairman (J)

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